श्री हुकम चंद कछवाय : मैं विधेयक पुर:-स्थापित करता हूं ।

DOMESTIC WORKERS (CONDITIONS OF SERVICE) BILL*

श्री हुकम चंद कछवाय (मुरेना) : मैं प्रस्ताव करता हूं कि घरेलू कर्मकारों की मजदूरी नियतन के लिए तथा उनके कार्य की दशा में सुधार के लिए विधेयक को पुर:स्थापित करने की अनुमति दी जाय ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the fixation of wages and for improvement of working conditions of domestic workers."

The motion was adopted.

श्री हुकम चंद कछवाय : मैं विधेयक पुर:-स्थापित करता हूं ।

CONSTITUTION (AMENDMENT) BILL* (*Amendment of Seventh Schedule*)

SHRI ARJUN SETHI (Bhadrak) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEARER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted.

SHRI ARJUN SETHI : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL* (*Amendment of Article 74 and 163*)

श्री हुकम चन्द कछवाय (मुरेना) : मैं प्रस्ताव करता हूं कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाय ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री हुकमचंद कछवाय : मैं विधेयक को पुर:स्थापित करता हूं ।

TRADE UNIONS (RECOGNITION) BILL*

श्री हुकम चंद कछवाय (मुरेना) : मैं प्रस्ताव करता हूं कि व्यवसाय संघों को मान्यता देने की प्रक्रिया का उपबन्ध करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाय ।

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the procedure for recognition of Trade Unions."

The motion was adopted

श्री हुकमचंद कछवाय : मैं विधेयक को पुर:स्थापित करता हूं ।

CONSTITUTION (AMEDMENT) BILL* (*Amendment of article 19 and substitution of article 326*)

श्री सुखदेव प्रसाद वर्मा (नवादा) : मैं प्रस्ताव करता हूं कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

'That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II section, 2, dated 26-5-72.